

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-410/ND/2020

IN THE MATTER OF:
Syndicate Bank

...PETITIONER

Vs.

M/s. Clarion Twonships Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 24.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Abhishek Naik, Adv.
For the Respondent/ Corporate-debtor :Mr. Dhruv Mathur, Mr. Pranav
Aggrawal, Advs. For respondent
No. 2

ORDER

Both the sides are present. The counsel appearing on behalf of the respondent No. 2 seeks time to file the reply. One week time is granted to the respondent No. 2 for filing the reply after serving advance copy to the counsel for the Financial-creditor. Matter is adjourned to 19.03.2020.

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(V.K. Subburaj)
Member (T)

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(Abni Ranjan Kumar Sinha)
Member (J)